

Governments/Union Territory Administrations. The Ministry of Home Affairs has issued an Advisory dated 30.8.2013 on 'Protection of Life and Property of Senior Citizens' which is also available at http://www.mha.nic.in/sites/upload-files/mha/files/Advisory_040913.pdf

Schemes for social defence sector

1242. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) what are the details of schemes implemented in social defence sector;
- (b) whether the Ministry would take into consideration the minimum wages provisions while developing cost norms for salary under various schemes/grants;
- (c) if not, the reasons therefor; and
- (d) whether these cost norms would include provisions for provident fund and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The Department of Social Justice and Empowerment implements the following Schemes in the Social Defence Sector:

- (i) Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse and for Social Defence Services: Under this Scheme, financial assistance is provided to eligible Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter-alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts.
- (ii) Central Sector Scheme of Integrated Programme for Older Persons: Under this Scheme, grants-in-aid are given for running and maintenance of, *inter alia*, Old Age Homes, Day Care Centres, Mobile Medicare Units, Multi Facility Care Centre for Older Widows etc. Implementing agencies eligible for assistance under the Scheme are Panchayati Raj Institutions/Local Bodies, Non-Governmental/ Voluntary Organizations, Institutions or Organizations set up by the Government as autonomous/subordinate bodies, Government recognized Educational Institutions, Charitable Hospitals/Nursing Homes, recognized Youth Organizations such as Nehru Yuva Kendra Sangathan and in exceptional cases, the State Governments/UT Administrations.

(iii) Rashtriya Vayoshri Yojana: This is a Central Sector Scheme launched on 01.04.2017. Under this Scheme, aids and assistive living devices viz. walking-sticks, elbow-crutches, walkers, tripods/quad-pods, hearing aids, wheelchairs, artificial dentures and spectacles are provided to senior citizens belonging to Below Poverty Line category who suffer from age related disabilities. The devices are distributed in the camp mode through a public sector undertaking under this Ministry namely, Artificial Limbs Manufacturing Corporation.

(b) to (d) As per the norms of the Schemes mentioned at Sl. No. (i) and (ii) above, the Ministry provides financial assistance in the form of grant-in-aid to the implementing agencies which includes payment of honorarium to the staff hired by these agencies.

Reservation according to population

†1243. SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the OBC, SC and ST categories together constitute 85 per cent of the population and the rest 15 per cent constitute the general category and in this way 85 per cent population is getting 50 per cent reservation while the remaining 50 per cent reservation is going to the 15 per cent population of the general category;

(b) whether Government is proposing to provide reservation according to the population, in view of the figures that emerged after the 2011 Census; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) The Scheduled Castes (SCs) and Scheduled Tribes (STs) , as per Census of India 2011, constitute 25.2% of the total population of the country. The estimates of Other Backward Classes (OBCs) population, as per the decadal census, are not available. When direct recruitment is made on all India basis by open competition, reservation for SCs, STs & OBCs is @ 15%,7.5% & 27% respectively; in direct recruitment made on all India basis otherwise than by open competition, it is, 16.66%,7.5% & 27% respectively. As per Supreme Court judgment

†Original notice of the question was received in Hindi.